

# HIGH COURT FOR THE STATE OF TELANGANA:: HYDERABAD

## CORRIGENDUM

**R.O.C. No.1441/2021-RC**

**Date:31.03.2022**

**Sub: CORRIGENDUM** with regard to local candidature of the candidates specified in the Recruitment Notification No's 1/2022 to 8/2022, dated 03.03.2022 issued by the High Court for the State of Telangana for Direct Recruitment to the posts under Telangana Judicial Ministerial and Subordinate Service Rules,2018 - Issued.

It is to inform all the candidates applying for the posts under Recruitment Notification No's 01/2022 to 08/2022, dated 03.03.2022, that in view of the description given by the Government of Telangana, vide G.O.Ms.No.124, dated 30.08.2018 republishing the Order of the President of India, GSR 820 (E), dated 29.08.2018, **in the said Recruitment Notifications under item no.V, at sl.no.4 be read as follows**, in order to treat the candidates as local candidates in relation to a local area.

*"Certificate in respect of Local candidates in terms of the Presidential Order, 2018 i.e., Study Certificates for four (4) academic years from 4<sup>th</sup> to 7<sup>th</sup> classes. However, if the candidate has studied in two or more Judicial Districts, then they have to submit Study Certificates from 1<sup>st</sup> to 7<sup>th</sup> classes, and where the candidate has studied for maximum period will be treated as local candidate of that Judicial District.*

(or)

*In case they have not pursued regular study, but appeared privately have to submit Residence Certificate from the concerned Tahsildar for four (04) years preceding the academic year of 7<sup>th</sup> class, in the proforma enclosed herewith.*

*"If certificates in proof of local candidature are not in accordance with these instructions, the applicant will be treated as Non-local".*

**Cont..2**

**In the Recruitment Notification under Item no 17. "For determining local status of the applicant", be read as follows:**

*i) For regular students who have pursued their education from 4<sup>th</sup> class to 7<sup>th</sup> class in one District, those will be considered as local candidates to that respective Judicial District.*

*ii) For any reason if the applicant has not pursued his/her studies from 4<sup>th</sup> class to 7<sup>th</sup> class in one District, study period of 1<sup>st</sup> class to 7<sup>th</sup> class will be considered and where they have pursued their studies for maximum period, those will be considered as local candidates to that Judicial District.*

*iii) For the applicants who have pursued their studies as a private candidates, they have to submit the Residence Certificate from the concerned Tahsildar for four (04) years preceding the academic year of 7<sup>th</sup> class, in the proforma enclosed herewith, in proof of the local status.*

It is also to inform that the proforma of 'Certificate of Residence' is annexed to this Corrigendum, to enable the concerned applicants to submit their Residence certificate in the said proforma.

**Note:** The applicants have to submit their certificates in proof of local candidature in accordance with these instructions at the time of certificate verification after qualifying in the written examination.

31-03-2022,  
Hyderabad

  
31/3/22  
**REGISTRAR GENERAL**  
**F.A.C. REGISTRAR (RECRUITMENT).**

## APPENDIX

### I

### CERTIFICATE OF RESIDENCE

(Vide Sub Clause (ii) of Clause (a) of para 7 of the Presidential Order).

It is hereby certified

(a) that Sri/Srimathi/Kumari..... S/o, W/o, D/o  
..... appeared for the first time for the 7<sup>th</sup> Class  
examination in .....(month)..... year;

(b) that he/she has not studied in any educational institution during the whole/a  
part of the 4 consecutive academic years ending with the academic year in which  
he/she first appeared for the aforesaid examination;

(c) that in the 4 years immediately preceding the commencement of the afore-  
said examination, he/she resided in the following place/places namely;

Village	Taluk(Mandal)	District	Period
1.			
2.			
3.			
4.			

OFFICE SEAL

Officer of Revenue Department  
not below the rank of Tahsildar  
or Deputy Tahsildar in independent  
charge of a Sub-Taluk.

Station:

Date:

\*Strike off 'whole' 'a part' as the case may be.

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